

(2023) 08 SHI CK 0009

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 4923 Of 2023

Hukam Raj

APPELLANT

Vs

HPU & Anr

RESPONDENT

Date of Decision : 01-08-2023

Acts Referred:

Citation : (2023) 08 SHI CK 0009

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Rakesh Chauhan, Devender K. Sharma, Anup Rattan, Varun Chandel

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. Prayer in this petition is to include Secretariat Pay as part of the Basic Pay for computing pension and other retiral benefits.
2. Learned counsel for the petitioner submitted that the issue raised in this petition is squarely covered by the judgment rendered in CWPOA No. 208/2020 (Durga Ram Vs. Himachal Pradesh University & Anr. alongwith connected matters) decided on 18.10.2022. Learned counsel for the petitioner further submitted that the petitioner would be content, in case, respondents/competent authority are directed to consider and decide the case of the petitioner, in light of the law laid down in the aforesaid judgment, in a time bound manner. Prayer is not opposed by learned counsel for the respondents.
3. In this view of the matter, the writ petition is disposed of by directing the respondents/competent authority to consider and decide the case of the petitioner in light of the aforesaid judgment and in case, the petitioner is found to be similarly situated then the benefit extended to the petitioners in the aforesaid judgment, shall also be extended to the petitioner in the instant cases also. The entire exercise be completed within six weeks from today.

The instant petition is disposed of, in above terms, so also the pending application(s), if any.